

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 18th day of January, 2001
Original Application No.1515 of 2000

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Natthu Lal Son of Mangli Prasad,
Resident of Railway Station Datiya,
F.C.I. Godown, Mal Godown Road,
Datiya, presently posted at Juhi,
Central Railway, Kanpur.
(Sri A.A. Khan, Advocate)

.... Applicant

Versus

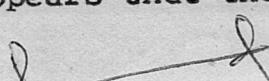
1. Union of India through
General Manager, Central Railway,
V.T. Mumbai.
2. Chief Personnel Officer, Ministry of Railway,
(Railway Board), New Delhi.
3. Chief Divisional Engineer(Central Railways),
Jhansi.
4. Chief Divisional Personnel Officer,
Central Railway, Jhansi.
5. C.I.O.W., Juhi, Kanpur.

.... Respondents

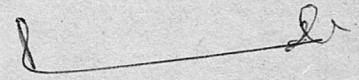
O R D E R (O_r_a_1)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

This application has been filed under Section 19
of the Administrative Tribunals Act, 1985, for
direction to the respondents to post the applicant
on the post of I.O.W. Grade III in the scale of
Rs.1400-2300(RPS). From the facts stated in the
application, it appears that the applicant is



serving in the Railway as S.O.M. He was called for selection test for promotional post vide letter dated 11-11-1994. The result of the selection was declared on 22-8-1996. The applicant was selected and has been shown at Serial No.3, amongst the general candidates. The grievance of the applicant is that though the candidates mentioned at Serial Nos.1 and 2 have been appointed, the applicant has not been appointed though more than four years have passed. For this purpose the applicant also made several representations, copies of which have been filed at Annexures-4-D, & 4-E. The last representation was made on 15-6-2000 to the Senior Divisional Engineer (Central Railway, Jhansi). The representation is still pending and no action has been taken. Considering the facts and circumstances, in my opinion, ends of justice shall be better served if the respondent no.3 is directed to decide the representation of the applicant by a reasoned order within a specified time. The application is accordingly disposed finally with direction to the respondent no.3 to decide the application of the applicant by a reasoned order within a month from the date a copy of this order is filed. There shall be no order as to costs.


Vice Chairman

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